CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

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Registration T.A.No. 480 of 1987 (P.W. Case No. 427 of 1984)

Ram Raj Singh . . vs. . D. P. O. , Northern Railway , new delhi

Hon. Justice Shri S. Zaheer Hasan, Vice Chairman. Hon. Shri Ajay Johri, Member(A).

(Delivered by Hon.S. Zaheer Hasan, V.C.)

Ram Raj Singh filed this application in the court of the Authority appointed under the Payment of Wages Act for Saharanpur Area, Saharanpur, under the Section 15 of the Payment of Wages Act, 1936 (hereinafter referred to as the P.W.Act) claiming refund of Rs. 600/- as wages and Rs. 6000/- as compensation.

This application has been transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985.

In General Manager, N.E.Railway, Gorakhpur and others vs. Phooldeo and others (Writ Petition No. 13349 of 1986, decided on 2.2.1987) a Division Benchof the Hon. High Court of Allahabad has held that the jurisdiction of the Prescribed Authority under the P.W.Act is not ousted by the provisions of the Administrative Tribunals Act. In Jagdish vs. D.P.O., N.Railway, NewDelhi (Registration T.A.No. 876 of 1987, decided on 24.4.1987) this Bench has held that the enforcement of right and obligation created under the P.W.Act can be had before the Authority under that Act kand such type of case

under Section 15 of the P.W.Act cannot be transferred to this Tribunal. So, we hold that this case has been wrongly transferred to this Tribunal and we have no jurisdiction to decide the same.

The file of P.W.Case No. 427 of 1984 be retransmitted to the court of the Authority appointed under the P.W.Act for Saharanpur Area at Saharanpur.

VICE CHAIRMAN

MEMBER(A).

July 24,1987. R.Pr./

Allested

mahandnyt 31/7/87

महरूद विहे अनुम न अ. वकारी केन्द्री व - वे. वानक आंवकण आता रक्त ने - व वार्ट, इलाहाबाब Maharuura auch Section Cincer Contral Acadeistrative Tribunal Acadea Acadeistrative Tribunal